

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2319
TO BE ANSWERED ON 09.03.2018

Decisions of National Green Tribunal

2319. SHRI VIRENDER KASHYAP:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether due to certain decisions taken by the National Green Tribunal (NGT) many activities have been stopped in States thereby hampering the economic development therein;
- (b) if so, the details thereof;
- (c) whether in Himachal Pradesh tourism has been badly hampered due to NGT actions; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) and (b): The National Green Tribunal (NGT) adjudicates cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. The Tribunal, while passing any order or decision or award, is guided by the principles of sustainable development, the precautionary principle and the polluter pays principle. In its directions the NGT seeks to promote economic development with environmental well-being to ensure that economic development is consistent with long term sustainable development.

(c) and (d): NGT issues appropriate orders on the basis of facts and circumstances presented before it, wherever there is any deviation from law, applying well established principles for sustainable development. NGT has not passed orders badly hampering tourism in Himachal Pradesh.
